

IN THE HIGH COURT OF JHARKHAND AT RANCHI
I.A. No.10382 of 2019
In
Cr. Rev. No. 1548 of 2018

Md. Hanifuddin @ Hanif Ansari @ Hanifuddin
..... **Petitioner**

Versus

1. The State of Jharkhand
2. Sajiban @ Sajiman Bibi
.....**Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner :Mr. S.K. Singh, Advocate
For the State :Mr. S. Mahto, A.P.P
For the O.P. No.2 :Mr. Naseem Akhtar, Advocate

06/Dated: 24.06.2020

I.A. No. 10382 of 2019

1. This interlocutory application has been filed for vacating the stay order dated 06.09.2019, passed by this Court.
2. Learned counsel for the petitioner has submitted in terms of the direction of the order dated 06.09.2019, the petitioner has deposited Rs.50,000/- in the court below. It is submitted that divorce was granted in 1984 and after the divorce the petitioner has remarried and has retired and is maintaining his family on the meagre pension.
3. Learned counsel for O.P. No.2 has submitted that O.P. No.2 is an aged lady and she is facing great difficulty and hardship in meeting the daily expenses and expenses required for her medical treatment. It is submitted that for the past one year the petitioner has not paid any maintenance amount, accordingly prayer has been made to vacate the order of stay of the execution proceeding.
4. Heard. If the petitioner deposits Rs.15,000/- in the court below by 03.08.2020, the interim order dated 06.09.2019 shall continue failing which the stay order shall stand vacated.
5. With the aforesaid direction I.A. No.10382 of 2019 stands disposed off.

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1. Office to list the revision on 25.09.2020 under the heading 'For Hearing'.

(AMITAV K. GUPTA, J.)